GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1244
ANSWERED ON:13.07.2009
DEEMED UNIVERSITY STATUS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Deemed University status has been granted to some educational institutions without the mandatory screening process;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the rationale for granting Deemed University status on conditional basis;
- (d) whether some educational institutions were found lacking in adequate infrastructural set-up including faculty/programmes after having been granted the Deemed University status;
- (e) if so, the details thereof alongwith the response of the Government thereto; and
- (f) the corrective steps taken by the Government in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

- (a) & (b): The Central Government is empowered by Section 3 of the University Grants Commission (UGC) Act, 1956 to declare an institution of higher education, other than a University, as 'Deemed-to-be-University', on the advice of the UGC. The Commission has laid down guidelines for consideration of proposals from institutions seeking declaration as an institution 'Deemed-to-be-University'. Such proposals are examined by the UGC as per the provisions of these guidelines. The Commission then deputes a Committee of Experts including nominees of the relevant Statutory Regulatory Bodies depending upon the courses being offered by the applicant-institution. The Committee makes an assessment of the applicant- institution and the facilities available, including infrastructure, and faculty, and submits a report to the UGC. This report is approved by the full Commission before making appropriate recommendations to the Central Government. On the basis of the recommendation of the UGC and the recommendation as contained in the report of the UGC's Expert Committee, the Central Government declares the applicant-institution as an Institution 'Deemed-to-be-University'. This procedure has been adopted in all cases and institutions are declared as 'Deemed to be Universities' only after verification of the infrastructure and other facilities available with the institution by the UGC's Committees of Experts.
- (c) to (f): The rationale behind declaring institutions as 'Deemed to be universities' on conditional basis is to safeguard the interests of student community, faculty and staff of the institutions concerned; by way of illustration, an institution declared as a 'deemed to be university', has to disaffiliate itself from its affiliating university and until disaffiliation, the newly declared 'deemed to be university' cannot grant degrees to students enrolled after such declaration and therefore a condition to this effect has to be incorporated in the notification. Similarly, under the UGC Guidelines, relaxation related to requirement of infrastructural facilities is available to certain institutions categorized under de novo category that is, in emerging areas of knowledge. However, de novo institutions are also required to fulfill the norms as prescribed under the said guidelines at the earliest which condition has to be, therefore, incorporated in the notification.